

GOVERNMENT OF INDIA  
(DEPARTMENT OF REVENUE & BANKING)  
NEW DELHI: THE 20th July, 1976.

N O T I F I C A T I O N

No. 1398 (F.No.404/154/76-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (4) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri J.C.Dhingra, who is a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of Shri I.L.Gauba, Tax Recovery Officer, made vide Notification No. 983 (F.No.404/35/75-ITCC) dated the 23rd July, 1975, is hereby cancelled with effect from the date Shri J.C.Dhingra takes over as Tax Recovery Officer.

3. This Notification shall come into force with effect from the date Shri J.C.Dhingra takes over as Tax Recovery Officer.

SE/-

( V.P.MITTAL )

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

The Manager,  
Government of India Press,  
New Delhi.

No. 1398 (F.No.404/154/75-ITCC):

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( R.V.RAMANA )

ASSISTANT DIRECTOR OF INSPECTION  
BUREAU OF INSPECTION (BS&P)

GOVERNMENT OF INDIA  
(DEPARTMENT OF REVENUE & BANKING)  
NEW DELHI: THE 20th July, 1976.

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No. 1398 (F.No.404/154/76-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (4) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri J.C.Dhingra, who is a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of Shri I.L.Gauba, Tax Recovery Officer, made vide Notification No. 983 (F.No.404/35/75-ITCC) dated the 23rd July, 1975, is hereby cancelled with effect from the date Shri J.C.Dhingra takes over as Tax Recovery Officer.

3. This Notification shall come into force with effect from the date Shri J.C.Dhingra takes over as Tax Recovery Officer.

Sd/-

( V.P.MITTAL )

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( R.V.RAMANAN )

ASSISTANT DIRECTOR OF INSPECTION  
DEPARTMENT OF INSPECTION (BS&P)

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GOVERNMENT OF INDIA  
(DEPARTMENT OF REVENUE & BANKING)  
NEW DELHI: THE 20th July, 1976.

NOTIFICATION  
INCOME TAX

NO. 1333 (F.No.404/154/76-ITC): In exercise of the powers conferred by sub-clause (ii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Sri J.C. Dhingra, who is a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of Sri I.L. Gauba, Tax Recovery Officer, made vide Notification No. 993 (F.No.404/34/76-ITC) dated the 23rd July, 1976, is hereby cancelled with effect from the date Sri J.C. Dhingra takes over as Tax Recovery Officer.

3. This Notification shall come into force with effect from the date Sri J.C. Dhingra takes over as Tax Recovery Officer.

  
( V.P. Mittal )

Deputy Secretary to the Government of India

The Manager,  
Government of India Press,  
New Delhi.

No. 1333 (F.No.404/154/76-ITC):

Copy forwarded to:-

1. The Director of Inspection (R&SP), New Delhi.
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3. The Chief Secretary, Delhi Administration, New Delhi.
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Ministry of Law, New Delhi.
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7. The Commissioner of Income-tax, Delhi I, New Delhi.

8. Guard file.

  
Deputy Secretary to the Government of India

F.No.404/154/75-ITCC  
Central Board of Direct Taxes

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New Delhi, the 20th July, 1976.

O R D E R

No. 1399 (F.No.404/154/75-ITCC): In pursuance of Rule 6 of the Income-tax (Certificate Proceedings) Rules, 1962, the Central Board of Direct Taxes hereby directs that Shri J.C. Dhingra, authorized by the Central Government to exercise the powers of a Tax Recovery Officer under sub-clause (3) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), shall concurrently exercise jurisdiction in respect of all the areas comprised within the Union Territory of Delhi.

2. The jurisdiction conferred upon Shri I.L. Gaba, as Tax Recovery Officer under Board's Order No. 884 (F.No.404/35/75-ITCC) dated the 23rd July, 1976, is hereby withdrawn with effect from the date Shri J.C. Dhingra takes over as Tax Recovery Officer.

3. This order shall come into force with effect from the date Shri J.C. Dhingra takes over as Tax Recovery Officer.

  
( V.P. Mittal )

Secretary, Central Board of Direct Taxes

Copy forwarded to:-

1. The Commissioner of Income-tax, Delhi I, New Delhi with reference to his C. letter No. Est.I/T.R.Os/Notification/76-7/TA dated the 19th July, 1976.

2. Bulletin Section, I.I(R&P), New Delhi.

  
Secretary, Central Board of Direct Taxes